

21.12.2023
Mithun
List – D/L
Sl. No. 03.
Ct. No. 655.

C.O.1385 of 2011

Makhan Chandra Das
-Vs.-
Parimal Chandra Das

Petitioner is not represented.

There is reasonable ground to believe that the petitioner has lost interest to proceed with the present case.

Accordingly, revisional application being C.O.1385 of 2011 is dismissed for default.

Interim order, if any, stands vacated.

There will be no order as to costs.

(Prasenjit Biswas, J.)